

[Shri A. M. Thomas]

(ii) a copy of the Agricultural Produce (Development and Warehousing) Corporations (Amendment) Rules, 1962 published in Notification No. G.S.R. 499 dated the 20th April, 1962, under sub-section (3) of section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.

[Placed in Library, See No. LT-73/62].

12.27 hrs.

ELECTIONS TO COMMITTEES

ANIMAL WELFARE BOARD

The Minister of Food and Agriculture (Shri S. K. Patil): I beg to move:

"That in pursuance of sub-section (1)(i) of Section 5 of the Prevention of Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board, subject to the other provisions of the said Act."

Mr. Speaker: The question is:

"That in pursuance of sub-section (1)(i) of Section 5 of the Prevention of Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board, subject to the other provisions of the said Act."

The motion was adopted.

INDIAN LAC CESS COMMITTEE

Shri S. K. Patil: I beg to move:

"That in pursuance of sub-section (4)(iii) of Section 4 of the

Indian Lac Cess Act, 1930, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as member of the Indian Lac Cess Committee."

Mr. Speaker: The question is:

"That in pursuance of sub-section (4)(iii) of Section 4 of the Indian Lac Cess Act, 1930, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Lac Cess Committee."

The motion was adopted.

GOVERNING BODY OF INDIAN COUNCIL OF MEDICAL RESEARCH

The Minister of Health (Dr. Sushila Nayar): I beg to move:

"That in pursuance of items (xiii) and (xiv) of rule 20 of the Rules and Regulations of the Indian Council of Medical Research the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research."

Mr. Speaker: The question is:

"That in pursuance of items (xiii) and (xiv) of rule 20 of the Rules and Regulations of the Indian Council of Medical Research, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research."

The motion was adopted.